

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH

1st and 2nd Floor, Corporate Bhawan, Beside Zydus Hospital, Off S.G. Highway, Thaltej, Ahmedabad-380059
Ph. No. 07926854591 Email: registrar-ahm@nclt.gov.in

No.NCLT/AHM/ORDER/2024/1862

Dated 10th July, 2024

ORDER

[Under Rule 28(4)]

It is informed that by issuing notice bearing No.NCLT/AHM/NOTICE/1673/2024 dated 02.07.2024 (by affixing on notice board of Tribunal and uploading on e-portal of e-filing) sufficient time was granted to all concerned parties/Advocates to rectify/remove the defects in the petitions/applications within a period of 07 (Seven) days from the date of said notice as a last chance failing which all these cases will be dealt with for passing suitable order under Rule 28(3) of the NCLT Rules, 2016.

Now therefore, the undersigned by exercising powers conferred under Rule 28(4) of the NCLT Rules, 2016 and upon having satisfied about non-compliance of above notice within stipulated time, hereby declines the matters as per *Annexure- 'A' showing details of (05) five Petitions & Annexure- 'B' showing details of (03) three Applications as per notice dated 02.07.2024* to be registered except in those matters in which compliance by way of removal of defects have been made by concerned parties on or before due date.

Any party being aggrieved against this order, may prefer an appeal before the Hon'ble Tribunal within 15 days from the date of this order under Rule 63 of the NCLT Rules, 2016.

(Mahendra P. Parmar)
Designated Registrar

Copy to :

1. Notice Board, NCLT, Ahmedabad (Court 1 and Court 2)
2. NCLT Website

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No. NCLT/AHM/NOTICE/2024/1673

Dated 2nd July, 2024

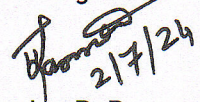
NOTICE

[Under Rule 28(3)]

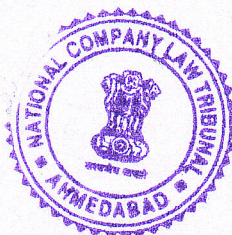
Attention of all concerned parties is invited to Rule 28(2) of the NCLT Rules, 2016 which provides that on scrutiny, if an application is found to be defective, after notice to the party, the same shall be returned for compliance. If the defects are not removed within 7 days, the Registrar may pass appropriate orders.

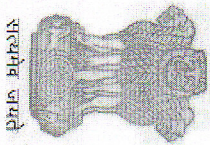
On scrutiny of petitions and applications received by the registry of this bench under the Companies Act 2013 and the Insolvency and Bankruptcy Code, 2016, certain matters are found to be defective as per objections raised and conveyed by the scrutiny section of the bench which were to be removed/rectified within 7 days by the concerned parties. ***Annexure 'A' showing details of five (05) Petitions and Annexure 'B' showing details of three (03) Applications pending as defective cases under 'Returned to Applicant' for removal of objection is attached with this notice.***

Now therefore, all concerned are to take notice to remove the defects in respective matters shown in abovementioned Annexure (A & B) within a period of **7 (Seven)** days from the date of this notice as a last chance failing which all these cases will be dealt with for passing suitable order under Rule 28(4) of the NCLT Rules, 2016.


(Mahendra P. Parmar)
Designated Registrar

- 1) NCLT Website
- 2) Notice Board/Cause List, NCLT, Ahmedabad (Court 1 and Court 2)

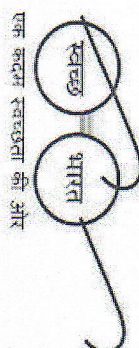




सत्यमेव जयते

National Company Law Tribunal

राष्ट्रीय कंपनी विधि अधिकरण



एक कदम सत्यता की ओर



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Annexure-1 A1
Cos Petitions)

Defective Cases (More Than 7 Days)

- x

- ☒ Return to Applicant ☐ Re-filing Allowed ☐ Revive Defective Cases
- ☐ Archived Defective Cases

Select Case Type :

Petition



Total Records : 5

5

Show 10 v entries

Search:

Sr No.	Defective Date	Last date of re-filing	Dairy No.	Title Of Case	Section
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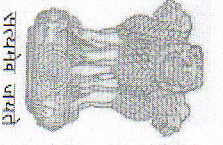
1	24/06/2024	01/07/2024	2401105014932024	MRS LAXMIDEVI ANSUKUMAR BAID VS. ICICI BANK	Section 94(1)
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[Return to Applicant \(/reg_varify_case.php?filing_](#)

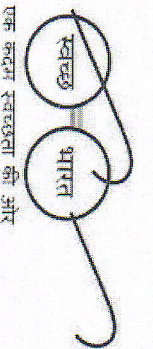
[Request denied \(/reg_varify_case_action.php?fil](#)

Sr No.	Defective Date	Last date of re-filing	Dairy No.	Title Of Case	Section
2	24/06/2024	01/07/2024	2401105014992024	AMNS GANDHIDHAM LIMITED	Sec. 230- 232 - Second Motion
Return to Applicant (/reg_verify_case.php?filing_ Request denied (/reg_verify_case_action.php?fil					
3	24/06/2024	01/07/2024	2401105014922024	ASHADEVI SANTOSHKUMAR BAID VS. ICICI BANK	Section 94(1)
Return to Applicant (/reg_verify_case.php?filing_ Request denied (/reg_verify_case_action.php?fil					
4	18/06/2024	25/06/2024	2401105013812024	NAMRATA MAHESH MAHESHWARI VS. SICOM LIMITED	Section 94(1)
Return to Applicant (/reg_verify_case.php?filing_ Request denied (/reg_verify_case_action.php?fil					
5	18/06/2024	25/06/2024	2401105013792024	MAHESH AMOLAKHDAS MAHESHWARI VS. SICOM LIMITED	Section 94(1)
Return to Applicant (/reg_verify_case.php?filing_ Request denied (/reg_verify_case_action.php?fil					

Showing 1 to 5 of 5 entries



National Company Law Tribunal
राष्ट्रीय कंपनी विधि अधिकरण



Annexure - B
(03 Applications)

Defective Cases (More Than 7 Days)

- x

- ☒ Return to Applicant ☐ Re-filing Allowed ☐ Revive Defective Cases
☐ Archived Defective Cases

Select Case Type :

Application



3

Show 10 v entries

Total Records : 3

Search:

Sr No.	Defective Date	Last date of re-filing	Dairy No.	Title Of Case	Section	
1	20/06/2024	27/06/2024	2401105015022024	MRS. BHAVI SHREYANS SHAH CHAIRPERSON OF SUPERVISING & MONITORING COMMITTEE OF M/S. MULTI ARC COATING & STRAPS LIMITED VS. CENTRAL BANK OF INDIA	Sec 60(5)	Return to Applicant (/reg_verify_case.php?f Request denied (/reg_verify_case_action.ph
2	20/06/2024	27/06/2024	2401105015412024	VIPUL THAKORBHAI PATEL VS. NARESHKUMAR MANGERAM MITTAL	Rule 11 of NCLT	Return to Applicant (/reg_verify_case.php?f Request denied (/reg_verify_case_action.ph
3	18/06/2024	25/06/2024	2401105014642024	BIRENDRA KUMAR AGARWAL (RESOLUTION OF PROFESSIONAL OF MUKESH HARIRAM BANSAL) VS. MUKESH HARIRAM BANSAL	Application under any other provisions- IBC	Return to Applicant (/reg_verify_case.php?f Request denied (/reg_verify_case_action.ph